

12.06 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO COLLIERY CONTROL ORDER, 1945 AND REPORT (1961) OF TARIFF COMMISSION ON REVISION OF SELLING PRICES OF FERROSILICON MANUFACTURED BY THE MYSORE IRON AND STEEL WORKS, BHADRAVATI

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table—

- (i) A copy of Notification No. G.S.R. 260 dated the 4th March, 1961 making certain further amendments to the Colliery Control Order, 1945, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2827/61].
- (ii) A copy each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (a) Report (1961) of the Tariff Commission on the revision of selling prices of ferro-silicon manufactured by the Mysore Iron and Steel Works, Bhadravati.
 - (b) Government Resolution No. PS-30(11)/59, dated the 4th April, 1961. [Placed in Library. See No. LT-2828/61].

MINING LEASES (MODIFICATION OF TERMS) AMENDMENT RULES, 1961

The Minister of Mines and Oil (Shri K. D. Malaviya): Sir, I beg to lay on the Table a copy of the Mining Leases (Modification of Terms) Amendment Rules, 1961 published in Notification No. G.S.R. 453 dated the 1st April, 1961 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2829/61].

AMENDMENT TO SCHEDULE III TO THE INDIAN ADMINISTRATIVE SERVICE (PAY) RULES, 1954

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 351 dated the 18th March, 1961, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-2830/61].

NOTIFICATIONS UNDER SEA CUSTOMS ACT, 1878 AND CENTRAL EXCISES AND SALT ACT, 1944

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table—

- (i) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 425 dated the 1st April, 1961.
 - (b) G.S.R. No. 426 dated the 1st April, 1961. [Placed in Library. See LT-2831/].
- (ii) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878—
 - (a) G.S.R. No. 431 dated the 1st April, 1961.
 - (b) G.S.R. No. 432 dated the 1st April, 1961. [Placed in Library. See No. LT-2832/61].
- (iii) A copy of the Central Excise (Fourth Amendment) Rules, 1961 published in Notification

No G.S.R. 449 dated the 1st April, 1931 under Section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-2838/61].

12.09 hrs.

ESTIMATES COMMITTEE

HUNDRED AND TWENTY-NINTH AND HUNDRED AND THIRTY-SECOND REPORTS

Shri Dasappa (Bangalore): Sir, I beg to present the following Reports of the Estimates Committee on the Ministry of Food and Agriculture (Department of Agriculture):—

- (1) Hundred and twenty-ninth Report on Directorate of Marketing and Inspection.
- (2) Hundred and thirty-second Report on Indian Central Tobacco Committee (Reports and Accounts).

12.09½ hrs.

ELECTION TO COMMITTEE VISVA-BHARATI

The Minister of Education (Dr. K. L. Shrimall): Sir, I beg to move:

That in pursuance of clause (xii) of section 19(1) of the Visva-Bharati Act, 1951 read with clause (5) of statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Samsad (Court) of the Visva-Bharati in place of Shri Atulya Ghosh whose term of membership expires on the 6th June, 1961.

Mr. Speaker: The question is:

—That in pursuance of clause (xii) of section 19(1) of the Visva-

Bharati Act, 1951, read with clause (5) of statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Samsad (Court) of the Visva-Bharati in place of Shri Atulya Ghosh whose term of membership expires on the 6th June, 1961".

12.10 hrs.

DEMANDS FOR GRANTS—contd.

MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION—contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Community Development and Cooperation.

The time allotted is 8 hours. Time taken is 1 hour and 25 minutes and time left over is 6 hours and 35 minutes. Unless we complete this today other work will be held up. How long will the hon. Minister take?

The Minister of Community Development and Co-operation (Shri S. K. Dey): One hour and a half.

Mr. Speaker: I will give him an hour. I won't allow any hon. Minister more than one hour; it is rather difficult. I will call him at half past five. We will conclude the debate on this Demand by half past six, or five minutes this way or that way. Shri Ram Krishan Gupta.

श्री रामकृष्ण गुप्त (महेन्द्रगढ़) : मिस्टर स्पीकर, मैं ब्रिजिस्टी ऑफ कम्युनिटी डेवलपमेंट एंड कोऑपरेशन की डिमाण्ड्स के डिस्कशन पर सिर्फ इतना ही कहना चाहता हूँ कि इस प्रोग्राम की कामयाबी के लिए कित्त फिज बाल का होना जरूरी है। वह तयाम बाल मैं हाउस के सामने रखना चाहता हूँ।